

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 116 OF 2018**

**Dated: 03<sup>rd</sup> July, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>Steel Authority of India Limited, Bhilai Steel Plant</b>	...	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Western Regional Load Dispatch Centre &amp; Anr.</b>	...	<b>Respondent(s)</b>

Counsel for the Appellant (s) : Ms. Ranjitha Ramachandran  
Ms. Anushree Bardhan  
Mr. Pulkit Agarwal

Counsel for the Respondent(s) : Mr. Arjun Krishnan  
Mr. Ankur Singh R-1

**ORDER**

The learned counsel, Mr. Arjun Krishnan, appearing for the first Respondent prays for another one week's time to enable him to file his reply in this matter.

Submission made by the learned counsel appearing for the first Respondent, as stated supra, is placed on record.

The learned counsel appearing for the first Respondent is permitted to take steps to file his reply along with application on or before 12.07.2018. Thereafter, rejoinder, if any, may be filed by the Appellant on or before 02.08.2018, after duly serving copy on the other side.

List the matter on **02.08.2018**, as agreed by the learned counsel appearing for both sides.

**(S.D. Dubey)**  
**Technical Member**

**(Justice N.K. Patil)**  
**Judicial Member**

*Bn/pr*